

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

Date: 04. 02.2022

Notification

Sub: COVID-19 - Functioning of all the Subordinate Courts in the State – Further instructions – Issued.

Ref: 1. High Court's SOP in ROC No. 394/SO/2020, dt.08.06.2020 as modified on 17.01.2022.

2. High Court's Notification in ROC. No. 394/SO/2020, dated 17.01.2022.

Considering the fact of spike in the COVID-19 cases and other variants in the State of Telangana, and also looking into the health and safety issues of the Stake Holders, the High Court has decided to extend the present mode of functioning till 13.02.2022 the SOP and other instructions issued in references cited.

It is further decided that the all the subordinate Courts in the State shall commence physical hearing from 14.02.2022 onwards.

All the Unit Heads in the State are directed to take steps for reopening of all subordinate Courts in their Unit for physical hearing from 14.02.2022 onwards and to follow the instructions issued by the High Court, Covid-19 Protocols issued by the Government of India and Government of Telangana, scrupulously and any deviation in this regard will be viewed seriously.


REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telanagana. {for placing the same before the Hon'ble the Chief Justice}.
- 2) All the Personal Secretaries to the Hon'ble Judges. {for placing the same before the Hon'ble Judges}.
- 3) All the Unit Heads in the State {with a request to communicate the same to all the Judicial Officers in their Unit}.
- 4) All the Registrars, High Court for the State of Telangana (for information).
- 5) The Section Officers OP-Cell & WRC Section.